NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP (IB) No.01/Chd/2017 CA No.185/2017

Under Section 60(2) of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

State Bank of India.

....Applicant-Financial Creditor.

Versus.

Ashish Mohan Gupta.

....Respondent.

Present: Mr.D.P.Garg, Advocate for Applicant-Bank.

Learned counsel for Applicant-Bank again stated that notification issued with regard to the framing of regulations under subsection (2) of Section 60 of the Insolvency & Bankruptcy code, 2016 is awaited.

Learned counsel for the Applicant seeks time to have the instructions. List the latter on 15.03.2018. Last opportunity is granted.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

February 07, 2018.